

from the operation of this Scheme have been received by the Government?

Shri Abid Ali: A very large number of applications has been received.

Shri Venkataraman: Has any one of them been disposed of yet?

Shri Abid Ali: Not yet.

Shri Venkataraman: Is it a fact that on account of the non-disposal of these applications for exemption, employees leaving the services are unable to withdraw money from the provident fund, and are put to a great deal of hardship?

Shri Abid Ali: We have not been informed of this position. If it is so, we will do all that is possible to relieve the workers of the hardship.

Shri S. C. Deb: Will the hon. Minister kindly inform us whether any Regional Committee will be instituted in the State of Assam?

Shri Abid Ali: No, Sir.

Shri K. K. Basu: Will the hon. Minister kindly enquire whether in the Calcutta Jute Mills, because of non-disposal of such cases, a large number of employees has not been able to take loans out of the provident fund?

Shri Abid Ali: It is proposed that loan should not be given out of this fund.

Shri S. N. Das: May I know whether any new industry has been brought into the operation of the scheme, since it came into force?

Shri K. K. Basu: My point was that in the case of individual employers, their employees are entitled to take loans out of this provident fund, but because this Act is going to be in force, many of them have asked for exemptions, and no decision has been taken. The whole thing is at a standstill. They are not allowing any loans to be given to the employees, who are normally entitled to them, under the old arrangement.

Shri Abid Ali: Yes, Sir. According to the former system, the money which was collected under the Provident Fund Scheme was being, in some cases, improperly utilised. Therefore the present Scheme envisages that the whole fund should come under the control of the Central Board of Trustees, and loans will not be permitted under this system.

EXTENSION OF TRAINS FROM THAWE TO CHUPRA

***382. Pandit D. N. Tiwary:** Will the Minister of Railways be pleased to state:

(a) whether Government have received any representations from the Public for extension of the services of 103 Up and 110 Down trains from Thawe to Chupra and Chupra to Thawe on the North Eastern Railway; and

(b) if so, whether this question has been examined?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) A representation was received by the North Eastern Railway suggesting the stoppage of 15 Up and 16 Down Janata Express trains at all stations between Chupra and Savan or in the alternative the extension of 103 Up and 110 Down trains between Chupra and Savan on the main line.

(b) Yes. It has been decided to provide for the halt of 15 Up and 16 Down Janata Express trains at all stations between Chupra and Savan with effect from 1st April, 1953.

Pandit D. N. Tiwary: Do the Government know that the Janata Express does not go to Thawe?

Shri Alagesan: I do not know about that particular station, but the representation was for stopping the train in the section that has been mentioned, and from 1st April 1953, the Janata Express will stop at all the stations in this section.

Shri K. K. Basu: Is it the same place as Chapra?

Mr. Deputy-Speaker: The time-tables are available. Hon. Members may go and see them.

Shri Alagesan: It is 'Chupra'.

CIVIL AVIATION DEPARTMENT EMPLOYEES UNION

***386. Shri Gopala Rao:** (a) Will the Minister of Communications be pleased to state why the Government of India have not so far recognised the "Civil Aviation Department Employees Union" incorporating the Unions of Aeronautical Communication Employees Union and Aerodrome Organisation of Employees Union?

(b) Have the Government of India got any objection to recognise the Civil Aviation Department Employees Union on the lines of Posts and Telegraphs Employees Union?